

ITEM NO.5 Court 5 (Video Conferencing)

SECTION XVII-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 3645/2020

METROPOLITAN EVENT MANAGEMENT (EARLIER KNOWN AS MGF EVENT
MANAGEMENT) Appellant(s)

VERSUS

COMMISSIONER OF CENTRAL EXCISE DELHI

Respondent(s)

(IA No.114792/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT and IA No.114791/2020-STAY APPLICATION and IA
No.114794/2020-EXEMPTION FROM FILING O.T.)

Date : 13-01-2021 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE KRISHNA MURARI

For Appellant(s) Mr. Zoheb Hossain, AOR
Mr. Ruchir Bhatia, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice, returnable within four weeks.

Dasti, in addition, is permitted.

Liberty is granted to serve on the Standing Counsel for the
Central Agency.

In the meantime, the operation of the impugned judgment shall
remain stayed.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)